CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT OF JANUARY 06, 2010 PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

HIMADRI CHEMICALS AND INDUSTRIES LIMITED ("HCAIL" OR THE "TARGET ")

Registered Office: Fortuna Towers, 8th Floor, 23A Netaji Subhas Road, Kolkata – 700 001.
Tel: 033 - 22209953, 22304363; Fax: 033 – 22309051

This corrigendum is to be read in connection with the Public Announcement published on January 06, 2010 (the **"Public Announcement"**) by Enam Securities Pvt. Ltd. as Manager to the Offer on behalf of Bain Capital India Investments (the "**Acquirer**") along with the following Persons Acting in Concert: Bain Capital Fund X, L.P., Bain Capital India Integral Investors, L.P. and Bain Capital India Integral Mauritius (collectively, the **"PACs")** to the shareholders of Himadri Chemicals and Industries Limited **("HCAIL" or the "Target"),** (the "**Offer**"), pursuant to and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto (**"SEBI (SAST) Regulations"** or the **"Regulations"**).

Shareholders are requested to kindly note the following:

1. **Revised Schedule of Activities:** The revised schedule of major activities shall be read as under:

Schedule of major activities of the Offer

Activity	**Earlier Announced Day and Date**	**Revised Day and Date**
Public Announcement	**Wednesday, January 06, 2010**	**Wednesday, January 06, 2010**
Specified Date (for the purpose of determining the names of shareholders to whom the Letter of Offer would be sent)	Wednesday, January 06, 2010	Wednesday, January 06, 2010
Last date for a Competitive Bid	**Wednesday, January 27, 2010**	**Wednesday, January 27, 2010**
Date by which Letter of Offer will be posted to shareholders of the Target	Saturday, February 20, 2010	Saturday, February 27, 2010
Offer Opening Date	**Thursday, February 25, 2010**	**Thursday, March 04, 2010**
Last date for revising the offer price / number of shares	**Friday, March 05, 2010**	**Thursday, March 11, 2010**
Last date of withdrawal of tendered application by the shareholders of the Target	**Thursday, March 11, 2010**	**Thursday, March 18, 2010**
Offer Closing Date	**Wednesday, March 17, 2010**	**Tuesday, March 23, 2010**
Date by which acceptance/rejection under the Offer would be intimated and the corresponding payment for the acquired equity shares and/or the unaccepted equity shares/Share Certificate(s) will be dispatched/credited.	**Thursday, April 01, 2010**	**Wednesday, April 07, 2010**

2. The Board of Directors of the Target ("Board") in their meeting held on December 31, 2009 (the "Board Meeting") has duly authorised the preferential allotment of 63,10,000 equity shares of face value Rs. 10 each to the Acquirer ("Preferential Allotment"). An extraordinary general meeting of shareholders of the Target was convened on January 29, 2010 to approve this Preferential Allotment in accordance with the provisions of the Section 81(1A) of the Companies Act and other applicable provisions. The Share Issue and Allotment Committee of Directors of the Target at its meeting held on February 01, 2010 allotted 63,10,000 equity shares to the Acquirer at a price of Rs. 400 per equity share, on preferential basis in terms of the special resolution passed by the shareholders of the Target at the extraordinary general meeting held on January 29, 2010. Post the Preferential Allotment, the Acquirer holds 63,10,000 equity shares of face value Rs. 10 each of the Target amounting to 16.36% of the equity capital (including the Preferential Allotment) of the Target and 15.39% of the Fully Diluted Equity Share Capital of the Target.
3. This Offer is being made by the Acquirer and PACs as a result of acquisition of 15.39% of the Fully Diluted Equity Share Capital pursuant to the Preferential Allotment and, as applicable, pursuant to any additional acquisition made from the Promoters as stated in paragraph I of the Public Announcement.
4. This Offer requires the approval from the Reserve Bank of India ("RBI") under the Foreign Exchange Management Act, 1999 and the rules and regulations made thereunder ("FEMA") for acquiring equity shares validly tendered under the Offer. The Acquirer has applied for such RBI approval on January 22, 2010.

Capitalised terms used herein and not defined have the same meaning assigned to it in the Public Announcement. All the terms and conditions of the Offer remain unchanged. For further details, please refer to the Letter of Offer.

The Acquirer along with its Directors and PACs severally and jointly accept full responsibility for the information contained in this Corrigendum to Public Announcement and also for the fulfillment of their obligations under SEBI (SAST) Regulations.

This Corrigendum to the Public Announcement would also be available on SEBI's website www.sebi.gov.in

Issued on behalf of Acquirer and PACs by Manager to the Offer

ENAM

Enam Securities Pvt. Ltd.
801/802 Dalamal Tower, Nariman Point, Mumbai 400 021
Tel.: +91-22-6638 1800 ; Fax: +91-22-2284 6824 ; Email: himadri@enam.com
Contact Person: Kanika Sarawgi

Place : Mumbai
Date : February 24, 2010

Size: 23x12 sq. cm